

ITEM NO.6
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

Criminal Appeal No(s). 569/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

NATTHA SINGH

Respondent(s)

Date : 28-03-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.

For Respondent(s)

Ms. Rajeshri Nivuratirao Reddy, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Sole respondent is duly represented.

Records have not been received.

However, this matter involves sentence of life imprisonment.
Therefore, as per Order XX, Rule-5, Sub-rule-3, records be
requisitioned from concerned Courts. Issue DO letter in this
regard.

List again on 10.05.2022.

SAURABH PARTAP SINGH LALER
Registrar

pm